IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 225
(IB)-447(ND)2017
IA- 1457/2024

IN THE MATTER OF:

M/s. Seth Thakurdas khinvraj Rathi ... Appellant/Petitioner

Versus

M/s. Cals Refineries Ltd. ... Respondent

Under Section: 9 of IBC (Dissolution)

Order delivered on 30.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:
For the Appellant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 11.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Deep Chand